## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 569/GT/2020

Subject: Petition for revision of tariff for the 2014-19 tariff period after truing

up exercise in respect of Bokaro Thermal Power Station Unit-1 to 3 (630 MW) and determination of tariff for the 2019-24 tariff period in

respect of Bokaro Thermal Power Station Unit-3 (210 MW).

Petitioner : DVC

Respondents: WBSEDCL and anr.

Date of Hearing: **6.12.2022** 

Coram : Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties present: Shri M.G.Ramachandran, Senior Advocate, DVC

Ms. Anushree Bardhan, Advocate, DVC Ms. Surbhi Kapoor, Advocate, DVC

Shri Samit Mandal, DVC

Shri Rajiv Yadav, Advocate, DVPCA (Objector)

Shri Awanit Kumar Singh

## **Record of Proceedings**

At the outset, the learned Senior counsel for the Petitioner submitted that since pleadings are complete in the matter and the issues raised are similar to those raised in other tariff petitions filed by the Petitioner, wherein orders have been reserved, the Commission may reserve its orders, in this petition. He also submitted that in case any clarification/additional information is required, the Petitioner shall furnish the same.

- 2. The learned counsel for the Objector, DVPCA pointed out that the submissions filed by DVPCA in Petition No. 575/GT/2020 may be considered, while determining the tariff of the generating station of the Petitioner.
- 3. The Commission after hearing the parties, directed the Petitioner to furnish additional information on the following, on or before **13.1.2023**, after serving copies on the Respondents and Objector:



## For 2014-19 Tariff Period

- (i) The Petitioner has claimed compensation allowance and special allowance for the generating station. In view of this, the Petitioner shall furnish the reasons for claiming the additional capital expenditure, over and above the claimed compensation and special allowance. Further, the Petitioner shall furnish each unit wise (1, 2 and 3) additional capital expenditure claimed or apportioned ACE pertaining to each unit, out of the total additional capital expenditure claimed.
- (ii) Even though Unit-1 and Unit-2 have been decommissioned in 2017-18 (30.7.2017) and Unit 3 decommissioned in 2020-21 (31.3.2021), the Petitioner has allocated significant additional capital expenditure, in the ratio of installed capacity of the plants in the year of capitalization, incurred towards new Ash Bund, which was necessitated after construction of a new separate generating station BTPS A. Accordingly, the Petitioner shall substantiate its claim to apportion the subject add cap to the generating station, particularly, the facility already there for the station and units are decommissioned / about to decommission.
- (iii) The Petitioner has claimed additional capital expenditure towards Dry Fly Ash Handling System amounting to Rs. 2285.98 lakh in 2015-16, Rs. 20.81 lakh in 2016-17 and Rs. 12.96 lakh in 2017-18 i.e. at the fag-end of the life of the generating station. In this regard, the Petitioner shall furnish the break-up of these claimed expenses w.r.t. each unit of BTPS and BTPS-A and also furnish the reasons for requirement of such expenses at fag end, particularly, Unit-1 and Unit-2 have been decommissioned in 2017-18 (30.7.2017) and Unit 3 decommissioned in 2020-21 (31.3.2021).
- (iv) The Petitioner has claimed Rs. 318.09 lakh in 2018-19 towards procurement and installation of new 80 MVA Power Transformer at the BTPS B Switchyard to replace the existing 50 MVA transformer, which was to meet the total demand of 65 MVA of DVC's 33 kV consumers such as CCL, JSEB, DVC Bermo mines, Colony, BTPS A construction. In this regard, the Petitioner shall furnish the detailed reasons for subject claim, particularly, the expenses are pertaining to distribution related, construction power pertaining to plant BTPS A and it is already commissioned in 2016 17.
- (v) *Interest on Loan:* Justification regarding why following are forming part of computation of weighted average interest on loan of the generating station:
  - Loan 3 GOI RVP
  - Loan 4 US EXIM \$ Loan #
  - Loan 5 DVC Bonds (For T&D) fully repaid on 26.2.2017
  - Loan 6 REC Loan (For T&D)
- 4. The Respondents and the Objector are directed to file their replies by **27.1.2023** after serving copy to the Petitioner, who may, file its rejoinder, if any, by **10.2.2023**. The



parties shall file their submissions, within the due dates mentioned and no extension of time shall be granted for any reason.

5. Subject to the above, and based on the consent of the parties, order in the petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)